

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3810
ANSWERED ON 9TH AUGUST, 2018

MOTOR VEHICLES ACT, 1988

3810. SHRI MALYADRI SRIRAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has prepared any draft gazette notification about various rules in Motor Vehicles Act (MVA) on G.S.R. 643(E), if so, the details thereof;
- (b) whether the Ministry has set up any committee including various transporter associations and their views are incorporated before accepting these rules;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (d) Two gazette notifications having G.S.R. No.643(E) dated 27th June, 2017 and dated 19th August, 2015 have been issued by this Ministry. The notification G.S.R. 643(E) dated 27th June, 2017 is regarding use of LNG as an automotive fuel and the notification G.S.R.643(E) dated 19th August, 2015 is regarding applicability of Mass Emission Standards for Bharat Stage IV throughout the country. Before finalising the notifications, draft G.S.R. 402(E) dated 21.04.2017 and draft G.S.R. 405(E) dated 19.05.2015 respectively were published giving the requisite time for objections/suggestions from public and concerned stakeholders. Final notifications were issued after considering the objections and suggestions.
